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राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

शनिवार, 31 अक्टूबर, 2026 / 09 कार्तिक, 1948

हिमाचल प्रदेश सरकार

AGRICULTURE DEPARTMENT

NOTIFICATION

Shimla-171 002, the 23rd October, 2026

No. Agr-B-F(10)-7/2018-L-III.—In continuation to this department's notification No. Agr-B-F(10)-7/2018-L-II, dated 18-07-2026 and notification of even number dated 18-08-2026,

15-09-2026 & 21-10-2026 and in exercise of the powers conferred by section (4) of the Himachal Pradesh Agricultural and Horticulture Produce Marketing (Development and Regulation) Act, 2005, (Act No.20 of 2005), the Governor, Himachal Pradesh is pleased to nominate Sh. Satish Kumar Kashyap, Ward No. 7, Nagar Panchyat Arki, District Solan, H.P. (Mob. No. 94181-07471) as a member of the Himachal Pradesh State Agriculture Marketing Board.

Term of Office

The Board shall perform all such functions as have been laid down in the H.P. Agricultural and Horticultural Produce Marketing (Development and Regulation) Act, 2005 and Rules made thereunder.

The Non-official member shall hold the office during the pleasure of the State Government. In the event of supersession of Committee from where the members have been nominated in the Board, the concerned member shall cease to be a member of the Board.

The tenure of the Vice-Chairman and Ex-Officio members of the Board shall come to an end as soon as he ceases to hold the office by virtue of which he was nominated.

The official and non-official members will get TA/DA in accordance with the existing rule/instructions of the Government as amended from time to time.

By order,

Secretary (Agriculture).

AGRICULTURE DEPARTMENT

NOTIFICATION

Shimla-171 002, the 21st October, 2026

No. Agr-B-F(10)-7/2018-L-III.—In continuation to this departments notification No. Agr-B-F(10)-7/2018-L-II, dated 18-07-2026 and Agr-B-F(10)-7/2018-L-III, dated 18-08-2026 and in exercise of the powers conferred by section (4) of the Himachal Pradesh Agricultural and Horticulture Produce Marketing (Development and Regulation) Act, 2005, (Act No.20 of 2005), the Governor, Himachal Pradesh is pleased to nominate Sh. Ram Kumar s/o Sh. Mohan Lal, V.P.O. Pansai, Tehsil Nadaun, District Hamirpur, H.P. as a member in the Himachal Pradesh State Agriculture Marketing Board.

Term of Office

The Board shall perform all such functions as have been laid down in the H.P. Agricultural and Horticultural Produce Marketing (Development and Regulation) Act, 2005 and Rules made thereunder.

The Non-official member shall hold the office during the pleasure of the State Government. In the event of supersession of Committee from where the members have been nominated in the Board, the concerned member shall cease to be a member of the Board.

The tenure of the Vice-Chairman and Ex-Officio members of the Board shall come to an end as soon as he ceases to hold the office by virtue of which he was nominated.

The official and non-official members will get TA/DA in accordance with the existing rule/instructions of the Government as amended from time to time.

By order,

Secretary (Agriculture).

MEDICAL EDUCATION & RESEARCH DEPARTMENT

NOTIFICATION

Shimla-2, the, 28th October, 2026

C. No. 300570 (F. No.: HFW-B-B01/22/2025).—The Governor, Himachal Pradesh, is pleased to order the establishment, strengthening and rationalisation of the following Departments at Atal Institute of Medical Super Specialities (AIMSS), Chamiana, Shimla, through creation of additional posts and shifting/ transfer/ redistribution of existing sanctioned posts from Indira Gandhi Medical College (IGMC), Shimla and other Departments of AIMSS Chamiana, as detailed below, in the larger public interest and with a view to strengthening super-speciality healthcare services, medical education, teaching and clinical facilities at AIMSS Chamiana:—

(1) Department of Critical Care Medicine:—

Sl. No.	Name of post(s)	No. of post(s)	Note/ Remarks
1.	Professor	01	Creation of 01 new post
2.	Associate Professor	--	--
3.	Assistant Professor (Super-specialty)	01	Creation of 01 new post
4.	Senior Resident	03	03 existing sanctioned posts of Senior Resident shifted/ transferred from the Department of Anaesthesia, IGMC Shimla, to the newly established Department of Critical Care Medicine, AIMSS Chamiana.
	Total . .	05	---

(2) Department of Transfusion Medicine (Blood Transfusion):—

Sl. No.	Name of post(s)	No. of post(s)	Note/ Remarks
1.	Professor	--	--
2.	Associate Professor	01	Creation of 01 new post
3.	Assistant Professor	01	01 existing sanctioned post of Assistant Professor already created to AIMSS Chamiana vide notification No. HFW-B(B)1-3/2021, dated 17-06-2021, shifted/transferred from

			the Department of Blood Transfusion, IGMC Shimla, to the Department of Transfusion Medicine, AIMSS Chamiana.
4.	Senior Resident	02	02 existing sanctioned posts of Senior Resident already created for AIMSS Chamiana <i>vide</i> notification No. HFW-B(B)1-3/2021, dated 17-06-2021, are allocated to the Department of Transfusion Medicine, AIMSS Chamiana.
	Total ..	04	---

(3) Department of Anaesthesia:—

Sr. No.	Name of post(s)	No. of post(s)	Note/ Remarks
1.	Professor	01	01 existing sanctioned post of Professor, already created for AIMSS Chamiana <i>vide</i> notification No. HFW-B(B)1-3/2021, dated 17-06-2021, shifted/transferred from the Department of Anaesthesia, IGMC Shimla to the Department of Anaesthesia, AIMSS Chamiana.
2.	Associate Professor	01	01 existing sanctioned post of Associate Professor, already created for AIMSS Chamiana <i>vide</i> notification No. HFW-B(B)1-3/2021, dated 17-06-2021, shifted/transferred from the Department of Anaesthesia, IGMC Shimla, to the Department of Anaesthesia, AIMSS Chamiana.
3.	Assistant Professor	03	03 existing sanctioned posts of Assistant Professor, already created for AIMSS Chamiana <i>vide</i> notification No. HFW-B(B)1-3/2021, dated 17-06-2021, shifted/transferred from the Department of Anaesthesia, IGMC Shimla, to the Department of Anaesthesia, AIMSS Chamiana.
4.	Senior Resident	05	Out of the 08 posts of Senior Resident (Anaesthesia) at AIMSS Chamiana, already created <i>vide</i> Notification No. HFW-B(B)1-3/2021, dated 17-06-2021, 03 posts transferred/shifted to the newly established Department of Critical Care Medicine, AIMSS Chamiana, while the remaining 05 posts continue to remain allocated to the Department of Anaesthesia, AIMSS Chamiana.
	Total ..	10	---

(4) Department of Surgical Gastroenterology (GI Surgery):—

Sl. No.	Name of post(s)	No. of post(s)	Note/ Remarks
1.	Professor	--	--
2.	Associate Professor	01	Creation of 01 new post
3.	Assistant Professor (Super-specialty)	01	Shifting/transfer of 01 existing sanctioned post of Assistant Professor from the Surgical Gastroenterology Super-Speciality Cell under the Department of General Surgery, IGMC Shimla, to the newly established Department of Surgical Gastroenterology (GI) Surgery, AIMSS Chamiana, alongwith the incumbent presently holding the said post.

4.	Senior Resident	04	04 existing sanctioned posts of Senior Resident, comprising 02 posts each from the Departments of Paediatric Surgery and Neurosurgery, AIMSS Chamiana, shifted/ transferred to the newly established Department of GI Surgery, AIMSS Chamiana.
	Total . .	06	---

(5) Department of Radio-diagnosis/ Radiology:—

Sr. No.	Name of post(s)	No. of post(s)	Note/ Remarks
1.	Professor	01	01 existing sanctioned post of Professor already created to AIMSS Chamiana <i>vide</i> notification No. HFW-B(B)1-3/2021, dated 17-06-2021, shifted/transferred from the Department of Radio-diagnosis, IGMC Shimla, to the Department of Radio-diagnosis, AIMSS Chamiana.
2.	Associate Professor	01	01 existing sanctioned post of Associate Professor already created to AIMSS Chamiana <i>vide</i> notification No. HFW-B(B)1-3/2021, dated 17-06-2021, shifted/transferred from the Department of Radio-diagnosis, IGMC Shimla, to the Department of Radio-diagnosis, AIMSS Chamiana.
3.	Assistant Professor	02	02 existing sanctioned posts of Assistant Professor already created to AIMSS Chamiana <i>vide</i> notification No. HFW-B(B)1-3/2021, dated 17-06-2021, shifted/ transferred from the Department of Radio-diagnosis, IGMC Shimla, to the Department of Radio-diagnosis, AIMSS Chamiana.
4.	Senior Resident	08	08 existing sanctioned posts of Senior Resident already created for AIMSS Chamiana <i>vide</i> notification No. HFW-B(B)1-3/2021, dated 17-06-2021, are allocated to the Department of Radio-diagnosis, AIMSS Chamiana.
	Total . .	12	---

The newly created faculty posts shall be filled up strictly in accordance with the prevailing Recruitment and Promotion Rules (R&P Rules) governing appointments and promotions of faculty members in Government Medical Colleges/ Institutions of the State. However, in respect of the shifted/ transferred posts already occupied by duly appointed/ promoted incumbents, the existing incumbents shall continue to hold their respective posts, subject to the applicable rules and orders of the Government.

Further, the posts of Senior Resident shall be filled up strictly in accordance with terms and conditions/ provisions of the Resident Doctor Policy notified by the Government from time to time, as amended from time to time.

Other Staff for AIMSS Chamiana (Shimla):—

Sl. No.	Name of post(s)	No. of post(s)	Note/ Remarks
1.	Dietician	01	These posts shall be filled strictly in accordance with the Job Trainee Policy of the State Government, including any subsequent amendments, clarifications and instructions

2.	CSSD Supervisor	02	issued from time to time, subject to prior vetting and fixation of the fixed monthly emoluments payable to the Job Trainees by the Finance Department (Regulations/ Pay Revision), Government of Himachal Pradesh, through the Administrative Department, well before initiating the recruitment process.
3.	Chief Pharmacist	01	
	Total . .	04	---

The Governor, Himachal Pradesh, is further pleased to order the abolition of one (01) sanctioned post of Radiation Safety Officer (RSO) at AIMSS Chamiana, Shimla, created *vide* Notification No. HFW-B(B)2-6/2021-Loose, dated 18-04-2022. The duties and responsibilities attached to the abolished post shall henceforth be entrusted to the Radiation Safety Officer (RSO), IGMC Shimla, in addition to his/her existing duties.

This issues with the prior approval of the competent authority and shall take effect from the date of its issuance.

By order,

ASHISH SINGHMAR, IAS,
Secretary (Health).

लोक निर्माण विभाग

अधिसूचना

शिमला-2, 28 अक्टूबर, 2026

सं०: पी०डब्ल्यू०डी०-(बी०)-एफ०(५)/१/२०२५-२५१६३५.—यतः हिमाचल प्रदेश के राज्यपाल को यह प्रतीत होता है कि हिमाचल प्रदेश सरकार को सरकारी व्यय पर सार्वजनिक प्रयोजन हेतु नामतः गांव सिकरोहा, उप-तहसील नम्होल, जिला बिलासपुर, हिमाचल प्रदेश में थाच-सिकरोहा सड़क के निर्माण हेतु भूमि अर्जित करनी अपेक्षित है, अतःएव एतद्वारा यह अधिसूचित किया जाता है कि उक्त परिक्षेत्र में जैसा कि निम्न विवरणी में निर्दिष्ट किया गया है, उपरोक्त प्रयोजन के लिए भूमि का अर्जन अपेक्षित है।

2. यह अधिसूचना ऐसे सभी व्यक्तियों को, जो इससे सम्बन्धित हो सकते हैं, की जानकारी के लिए भूमि अर्जन, पुनर्वास और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम, 2013 (2013 का 30) की धारा-11 के उपबन्धों के अन्तर्गत जारी की जाती है।

3. पूर्वोक्त धारा द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, राज्यपाल, हिमाचल प्रदेश इस समय इस उपक्रम में कार्यरत सभी अधिकारियों उनके कर्मचारियों और श्रमिकों को इलाके की किसी भी भूमि में प्रवेश करने और सर्वेक्षण करने तथा उप-धारा द्वारा अपेक्षित अथवा अनुमतः अन्य सभी कार्यों को करने के लिए सहर्ष प्राधिकार देते हैं।

4. कोई भी हितबद्ध व्यक्ति जिसे उक्त परिक्षेत्र में कथित भूमि के अर्जन पर कोई आपत्ति हो तो वह इस अधिसूचना के प्रकाशित होने के साठ दिन की अवधि के भीतर लिखित रूप में भू-अर्जन समाहर्ता (मण्डी क्षेत्र), लोक निर्माण विभाग, जिला मण्डी, हि०प्र०, के समक्ष अपनी आपत्ति दायर कर सकता है।

विवरणी

जिला	उप-तहसील	गांव	खसरा नं०	रकबा (बीघा में)
बिलासपुर	नम्होल	सिकरोहा	65	0-03-00
			66 / 1	0-12-15
		कुल जोड़	कित्ता-02	0-15-15

आदेश द्वारा /—

प्रधान सचिव (लोक निर्माण)।

**In the Court of Addl. District Registrar of Marriage-cum-Sub-Divisional Magistrate,
Rampur Bushahr, Distt. Shimla (H.P.)**

In the matter of :

1. Sh. Amit s/o Late Sh. Major Lal, aged 22 years, r/o Village Dakolar, P.O. Shingla Tehsil Rampur, District Shimla (H.P.).

2. Smt. Anjana Kumari d/o Sh. Sanam Darje, aged 21 years, r/o Village & P.O. Urni, Tehsil Nichar, Distt. Kinnaur (H.P.) . . Applicants.

Versus

General Public

. . Respondent.

Subject.— Registration of Marriage under section 8(4) of the H.P. Registration of Marriages Act, 1996

Whereas, the above named applicants have made an application before me under section 8(4) of the H.P. Registration of Marriage Act, 1996 alongwith relevant records and affidavits stating therein that they have solemnized their marriage on 13-03-2026 at Village Dakolar, Tehsil Rampur Distt. Shimla (H.P.) with prevailing rites and customs but due to some un-avoidable circumstances it could not be entered in the records of Municipal Council, Rampur, Tehsil Rampur, District Shimla (H.P).

And whereas, they have also stated that they were not aware of the laws for the registration of marriage with the registrar of marriage and now, therefore, necessary order of the registration of their marriage be passed, so that their marriage could be registered by the concerned authority.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding the registration of marriage of the above named applicants, they should appear before the court of undersigned on or before 07th November, 2026 either personally or through their authorized agent pleader.

In the event of their failure to do so, order shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued today on 8th day of October, 2026 under my hand and seal of the court.

Seal.

Sd/-

*Addl. District Registrar of Marriage-cum-
Sub-Divisional Magistrate,
Rampur Bushahr, Distt. Shimla (H.P.).*

**In the Court of Sh. Daya Nand Sharma, Executive Magistrate, Grade-II, Rohru,
District Shimla, Himachal Pradesh**

In the Matter of :

Sh. Akash Chauhan s/o Sh. Kushal Singh, r/o Village Ward No. 2, M.C. Rohru, Tehsil Rohru, District Shimla, Himachal Pradesh . . Applicant.

Versus

General Public

. . Respondent.

Subject.—Application under Section 13(3) of the Birth & Death Registration Act, 1969.

PUBLIC NOTICE

Whereas, Sh. Akash Chauhan s/o Sh. Kushal Singh, r/o Village Ward No. 2, M.C. Rohru, Tehsil Rohru, District Shimla, Himachal Pradesh has filed an application alongwith the affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act 1969, to enter Date of Birth of Master Ansh Vijay Chauhan (14-12-2009) in the record of Birth Register, of M.C. Rohru.

Now therefore objection are invited from the general public, that if anyone has any objection regarding to enter the Date of Birth of Master Ansh Vijay Chauhan, they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 12 October, 2026.

Seal.

Sd/-

*Executive Magistrate, Grade-II,
Rohru, District Shimla, Himachal Pradesh.*

**In the Court of Sh. Daya Nand Sharma, Executive Magistrate, Rohru,
District Shimla, Himachal Pradesh**

In the Matter of :

Smt. Kamla Devi d/o Late Sh. Magu Mal, r/o Village Bhaloon, P.O. Sungri, Tehsil Rohru, District Shimla, Himachal Pradesh . . Applicant.

Versus

General Public

. . Respondent.

Subject.—Application under Section 13(3) of the Birth & Death Registration Act, 1969.

PUBLIC NOTICE

Whereas, Smt. Kamla Devi d/o Late Sh. Magu Mal, r/o Village Bhaloon, P.O. Sungri, Tehsil Rohru, District Shimla, Himachal Pradesh has filed an application alongwith an affidavit before the undersigned under Section 13(3) of the Registration of Births and Deaths Act, 1969, seeking registration of her date of birth *i.e.*, 18-05-1964, in the Birth Register maintained by Gram Panchayat Arhal.

Now, therefore objections if any are hereby invited from the general public regarding the proposed entry of the date of birth of the applicant in the relevant records. Any person having any objection to the same may appear before the Court of the undersigned, either personally or through an duly authorized representative, within 30 days from the date of publication of this notice, and submit their objection, if any.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 09th October, 2026.

Seal.

Sd/-

*Executive Magistrate,
Rohru, District Shimla (H.P.).*

**In the Court of Tehsildar-cum-Executive Magistrate, Shimla (Urban),
District Shimla, Himachal Pradesh**

Smt. Reena d/o Sh. Gun Bahadur and w/o Deepak Singh Rana, r/o Set No. 3, Bye Pass Road Old Cemetary Shimla-6, Tehsil & District Shimla . . Applicant.

Versus

General Public

. . Respondent.

Subject.—Application under Section 13(3) of the Registration of Births and Deaths Act, 1969

Whereas, Smt. Reena d/o Sh. Gun Bahadur and w/o Deepak Singh Rana, r/o Set No. 3, Bye Pass Road Old Cemetary Shimla-6, Tehsil & District Shimla, has preferred an application before the undersigned seeking permission for delayed registration of her birth, which is stated to have taken place on 20-12-1987 at Agriculture House Boileauganju, Shimla-5, Tehsil & District Shimla under the provisions of Section 13(3) of the Registration of Births and Deaths Act, 1969.

Therefore, through this proclamation, the General Public is hereby informed that any person having any objection to the delayed registration of the birth/date of birth mentioned above may submit his/her objection in writing before the undersigned within 30 (Thirty) days from the date of

publication of this notice in the Official Gazette. No objection shall be entertained after the expiry of the prescribed period, and the application shall be decided accordingly.

Given under my hand and seal of the Court on this 3rd day of October, 2026.

Seal.

Sd/-

*Tehsildar-cum-Executive Magistrate,
Shimla (Urban), District Shimla (H.P.).*

**In the court of Sunny Sharma, HPAS, Sub-Divisional Magistrate, Shimla (Urban),
District Shimla, Himachal Pradesh**

1. Sh. Bismet Singh Kawatra aged about 29 years s/o Sh. Manmeet Singh, r/o H. N. 84, Ganj Road Shimla, Himachal Pradesh.

2. Smt. Pooja Sharma aged about 29 years d/o Sh. Parveen Sharma, r/o Amar Cottage, Khalini Bye Pass Top Floor Shimla, Himachal Pradesh . . Applicants.

Versus

General Public

Subject.— Delay Condonation of Registration of marriage under H.P. Registration of Marriage Act, 1996.

PUBLIC NOTICE

Whereas, the above named applicants have made an application of Marriage under H.P. Registration of Marriage Act, 1996 alongwith an affidavit stating therein that they have solemnized their marriage on 19-04-2025 at Gurudwara Baoli Sahib, Dakholi SAS Nagar Mohali, Punjab but this marriage has not been entered in the records of the The Registrar of Marriages *i.e.* Secretary, Municipal Corporation, Shimla, H.P. and whereas, the applicants have prayed that necessary order for the registration of their marriage be issued.

Now, therefore objections are invited from the general public that if anyone has any objection regarding the registration of the marriage of the above named applicants, they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent. In the event of their failure to do so, it would be deemed that there is no objections to the proposed registration of marriage and orders shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 3rd October, 2026.

Seal.

Sd/-

(SUNNY SHARMA, HAS),
Sub- Divisional Magistrate,
Shimla (Urban), District Shimla (H.P.).

**In the court of Sunny Sharma, HPAS, Sub-Divisional Magistrate, Shimla (Urban),
District Shimla, Himachal Pradesh**

1. Sh. Visman Singh aged about 32 years s/o Sh. Manmeet Singh, r/o House No. 84 Ganj Road Shimla, Himachal Pradesh.

2. Smt. Parul Khajuria aged about 30 years d/o Sh. Man Bhushan Khajuria, r/o House No. 122-B, Ward No. 05, Main Market Bilaspur Sadar, Tehsil Bilaspur, Himachal Pradesh

. .Applicants.

Versus

General Public

Subject.—Delay Condonation of Registration of marriage under H.P. Registration of Marriage Act, 1996

PUBLIC NOTICE

Whereas, the above named applicants have made an application of Marriage under H.P. Registration of Marriage Act, 1996 alongwith an affidavit stating therein that they have solemnized their marriage on 27-07-2024 at Gurudwara Sri Guru Singh Sabha Shimla, Near Old Bus Stand, Shimla, H.P., but this marriage has not been entered in the records of the The Registrar of Marriages *i.e.* Secretary, Municipal Corporation, Shimla, H.P., and whereas, the applicants have prayed that necessary order for the registration of their marriage be issued.

Now, therefore objections are invited from the general public that if anyone has any objection regarding the registration of the marriage of the above named applicants, they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent. In the event of their failure to do so, it would be deemed that there is no objections to the proposed registration of marriage and orders shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 03rd October, 2026.

Seal.

Sd/-
(SUNNY SHARMA, HAS),
Sub- Divisional Magistrate,
Shimla (Urban), District Shimla (H.P.).

**In the Court of Sh. Daya Nand Sharma, Executive Magistrate, Grade-II, Rohru,
District Shimla, Himachal Pradesh**

In the Matter of :

Sh. Sanjeev Kumar s/o Sh. Puran Chand, r/o Village Chamrara, P.O. Lowerkoti, Tehsil Rohru, District Shimla, Himachal Pradesh

. .Applicant.

Versus

Subject.—Application under Section 13(3) of the Birth & Death Registration Act, 1969.

PUBLIC NOTICE

Whereas, Sh. Sanjeev Kumar s/o Sh. Puran Chand, r/o Village Chamrara, P.O. Lowerkoti, Tehsil Rohru, District Shimla, Himachal Pradesh has filed an application alongwith the affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act, 1969, to enter Date of Birth of Miss Minakshi Sista (05-01-2014) in the record of Birth Register, of Gram Panchayat Lowerkoti.

Now, therefore objection are invited from the general public, that if anyone has any objection regarding to enter the Date of Birth of Miss Minakshi Sista, they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 08 October, 2026

Seal.

Sd/-

*Executive Magistrate, Grade-II, Rohru,
District Shimla, Himachal Pradesh.*

**In the Court of Sh. Daya Nand Sharma Executive Magistrate, Grade-II, Rohru,
District Shimla, Himachal Pradesh**

In the Matter of :

Smt. Ripna Devi w/o Sh. Suresh Chand, r/o Village & P.O. Samoli, Tehsil Rohru, District Shimla, Himachal Pradesh . . Applicant.

Versus

General Public

. . Respondent.

Subject.—Application under Section 13(3) of the Birth & Death Registration Act, 1969.

PUBLIC NOTICE

Whereas, Smt. Ripna Devi w/o Sh. Suresh Chand, r/o Village & P.O. Samoli, Tehsil Rohru, District Shimla, Himachal Pradesh has filed an application alongwith the affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act 1969, to enter Date of Birth of Smt. Ripna Devi (09-11-1965) in the record of Birth Register, of Gram Panchayat Samoli.

Now, therefore objection are invited from the general public, that if anyone has any objection regarding to enter the Date of Birth of Smt. Ripna Devi, they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 07th October, 2026

Seal.

Sd/-

*Executive Magistrate, Grade-II, Rohru,
District Shimla, Himachal Pradesh.*

**In the Court of Sh. Dharmesh Kumar, HAS, Sub-Divisional Magistrate, Rohru,
District Shimla, Himachal Pradesh**

1. Sh. Vikram Thakur s/o Sh. Rajinder Thakur, r/o Village Jhalwari, P.O. Kaloti, Sub-Tehsil Jangla, District Shimla, Himachal Pradesh.

2. Ms. Parul Thakur d/o Sh. Amar Jeet Singh Thakur, r/o Village Ragyan Bhont, Tehsil & District Shimla, Himachal Pradesh . . .*Applicants.*

Versus

General Public

. . .*Respondents.*

Subject.—Registration of marriage under H.P. Registration of Marriage Act, 1996.

PUBLIC NOTICE

Whereas, the above named applicants have made an application of Marriage under H.P. Registration of Marriage Act, 1996 alongwith an affidavit stating therein that they have solemnized their marriage on 05th June 2023, at Village Jhatwari, P.O. Kaloti, Sub-Tehsil Jangla, District Shimla (H.P.) but this marriage has not been entered in the records of the, Gram Panchayat Kaloti, Block Chhohara, Distt. Shimla (H.P.) and whereas, the applicants have prayed that necessary order for the registration of their marriage.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding the registration of the marriage of the above named applicants, they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent. In the event of their failure to do so, it would be deemed that there is no objection to the proposed registration of marriage and orders shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 14th day of October, 2026.

Seal.

Sd/-

**(DHARMESH KUMAR, HAS),
Sub-Divisional Magistrate,
Rohru, District Shimla (H.P.).**

**In the Court of Dharmesh Kumar, HAS, Sub-Divisional Magistrate, Rohru,
District Shimla, Himachal Pradesh**

1. Sh. Nikhil s/o Sh. Devinder Singh, r/o Village Tikkar, P.O. Kaloti, Tehsil Chirgaon, District Shimla, Himachal Pradesh.

2. Ms. Alesha d/o Sh. Virat Vikram, r/o Block Q-199, Police Quarters, Karni Nagar, Teshil Bikaner, District Bikaner, Rajasthan, Pin Code-334 001 . . *Applicants.*

Versus

General Public

. . Respondents

Subject.—Registration of marriage under Special Marriage Act, 1954 (Central Act, 43 of 1954).

PUBLIC NOTICE

Whereas, the above named applicants have made an application of Special Marriage Act, 1954 (Central Act, 43 of 1954) alongwith an affidavit stating therein that they have solemnized their marriage on 28-05-2026 at Hatkoti Temple Jubbal, Distt. Shimla (H.P.).

Now, therefore, objections are invited from the general public that if anyone has any objection regarding the registration of the marriage of the above named applicants, they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent. In the event of their failure to do so, it would be deemed that there is no objection to the proposed registration of marriage and orders shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 14th October of 2026.

Seal.

Sd/-
(DHARMESH KUMAR, HAS),
Sub-Divisional Magistrate,
Rohru, District Shimla (H.P.).

**In the court of Sunny Sharma, HPAS, Sub-Divisional Magistrate, Shimla (Urban),
District Shimla, Himachal Pradesh**

1. Dr. Christopher Dass aged about 40 years s/o Late Sh. Gian Dass, r/o Village Sanahan, P.O. AG Shimla-3, Tehsil & District Shimla, Himachal Pradesh.

2. Smt. Annie Bakshi aged about 41 years d/o Sh. Prem Bakshi, r/o Set No. 1, Catholic Club Shimla, Tehsil & District Shimla, Himachal Pradesh . . *Applicants.*

Versus

General Public

Subject.—Registration of marriage under H.P. Registration of Marriage Act, 1996

PUBLIC NOTICE

Whereas, the above named applicants have made an application of Marriage under H.P. Registration of Marriage Act, 1996 alongwith an affidavit stating therein that they have solemnized their marriage on 24-10-2012 at St. Michael's Cathedral Ripon Palace, Shimla but this marriage has not been entered in the records of the Registrar of Marriages *i.e.* Secretary, Municipal Corporation, Shimla (H.P.) and whereas, the applicants have prayed that necessary order for the registration of their marriage be issued.

Now, therefore objections are invited from the general public that if anyone has any objection regarding the registration of the marriage of the above named applicants, they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent. In the event of their failure to do so, it would be deemed that there is no objection to the proposed registration of marriage and orders shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 12th October, 2026.

Seal.

Sd/-
(SUNNY SHARMA, HAS),
Sub-Divisional Magistrate,
Shimla (Urban), District Shimla (H.P.).

CHANGE OF NAME

I, Subhash Chand s/o Sh. Pritam Chand, r/o V.P.O. Kuthar Beet, Tehsil Haroli, Distt. Una (H.P.) do hereby declare that I have changed my daughter's name from Simranjeet to Simranjeet Kaur. All concerned please note.

SUBHASH CHAND
s/o Sh. Pritam Chand,
r/o V.P.O. Kuthar Beet,
Tehsil Haroli, Distt. Una (H.P.).

CORRECTION OF NAME

I, Surinder Kumar s/o Sh. Lakhvir Singh, r/o V.P.O. Harot, Tehsil Bangana, District Una (H.P.) do hereby declare that my son's name has been wrongly mentioned as Jashtakur in Aadhar Card No. 2559 6150 0978, instead of his correct name Jash Thakur. All concerned please note.

SURINDER KUMAR
s/o Sh. Lakhvir Singh,
r/o V.P.O. Harot, Tehsil Bangana,
District Una (H.P.).

CHANGE OF NAME

I, Feem Devi (New Name) w/o Sh. Shanti Singh, r/o V.P.O. Jakha, Tehsil Dodra Kavar, Distt. Shimla (H.P.) declare that I have changed my name from Jhim Devi (Old Name) to Feem Devi (New Name). All concerned please may note.

FEEM DEVI
w/o Sh. Shanti Singh,
r/o V.P.O. Jakha, Tehsil Dodra Kavar,
Distt. Shimla (H.P.).

CHANGE OF NAME

I, Mukesh Kumar s/o Sh. Tara Chand, r/o V.P.O. Todsa, Tehsil Jangla, Distt. Shimla (H.P.) declare that I have changed my son's name from Arun Saxena (Old Name) to Arun (New Name). All concerned please may note.

MUKESH KUMAR
s/o Sh. Tara Chand,
r/o V.P.O. Todsa, Tehsil Jangla,
Distt. Shimla (H.P.).

CHANGE OF NAME

I, Mukesh Kumar s/o Sh. Tara Chand, r/o V.P.O. Todsa, Tehsil Jangla, Distt. Shimla (H.P.) declare that I have changed my son's name from Aayush Saxena (Old Name) to Aayush (New Name). All concerned please may note.

MUKESH KUMAR
s/o Sh. Tara Chand,
r/o V.P.O. Todsa, Tehsil Jangla,
Distt. Shimla (H.P.).

CHANGE OF NAME

I, Rajat, r/o Salogra, Dhar (22), P.O. Salogra, Distt. Solan, Himachal Pradesh-173 214 declare that I have changed my minor son's name from Daksh (Old Name) to Daksh Thakur (New Name). All concerned please may note.

RAJAT
r/o Salogra, Dhar (22), P.O. Salogra,
Distt. Solan, Himachal Pradesh-173 214.

CORRECTION OF NAME

I, Jagmohan Singh Army No. 13765544P, Rank L/NK RTD 2, JAK RIF, s/o Sh. Ram Prasad, Village Punang Khas (90/1), House No. 50, Muhal Punang, Kinnaur, Himachal Pradesh, Pin Code- 172 104, I want to declare that my wife's name has been wrongly entered as Jiwan Laxmi in my army service record and E/Sparsh PPO. Her correct name is Jeevan Lakshmi.

JAGMOHAN SINGH
s/o Sh. Ram Prasad,
Village Punang Khas (90/1),
House No. 50, Muhal Punang,
Kinnaur, Himachal Pradesh-172 104.

CHANGE OF NAME

I, Rozy Dengta, aged about 41 years, w/o Sh. Rajive Deshta, r/o Village Khangta, P.O. & Tehsil Tikkar, District Shimla, Himachal Pradesh-171 203 do hereby declare that I have changed my name from Rozy Deshta (Old Name) to Rozy Dengta (New Name). All concerned please may note.

ROZY DENGTA
w/o Sh. Rajive Deshta,
r/o Village Khangta, P.O. & Tehsil Tikkar,
District Shimla, Himachal Pradesh-171 203.

CHANGE OF NAME

I, Shivani Larzoo Kanwar w/o Sh. Ajay Kanwar, r/o Croydon, Jakhoo, Tehsil & Distt. Shimla (H.P.) declare that I have changed my name from Shivani Larzoo (Old Name) to Shivani Larzoo Kanwar (New Name). All concerned please may note.

SHIVANI LARZOO KANWAR
w/o Sh. Ajay Kanwar,
r/o Croydon, Jakhoo,
Tehsil & Distt. Shimla (H.P.).

CHANGE OF NAME

I, Shivani Larzoo Kanwar w/o Sh. Ajay Kanwar, r/o Croydon, Jakhoo, Tehsil & Distt. Shimla (H.P.) declare that I have changed my daughter's name from Manya (Old Name) to Manya Kanwar (New Name). All concerned please may note.

SHIVANI LARZOO KANWAR
w/o Sh. Ajay Kanwar,
r/o Croydon, Jakhoo,
Tehsil & Distt. Shimla (H.P.).

CHANGE OF NAME

I, Sadhvi Kalyani Giri (New Name) d/o Shri Upender Lal, r/o Village Baragaon, Post Office Baragaon, Tehsil Kumarsain, District Shimla, Himachal Pradesh, Aadhar Card No. 5818 1076 6887 do hereby declare that I have changed my name from Kavita Verma (Old Name) to Sadhvi Kalyani Giri (New Name). All concerned please note.

SADHVI KALYANI GIRI

d/o Shri Upender Lal,

r/o Village Baragaon, Post Office Baragaon,

Tehsil Kumarsain, District Shimla, Himachal Pradesh.

CHANGE OF NAME

I, Nisha Bhandari (New Name) d/o Sh. Upender Lal, Village Baragaon, c/o Kulwinder Singh, Village Ganganagar (Chunjar), Post Office Sheel, Tehsil Rohru, District Shimla, Himachal Pradesh-171 207, Aadhar Card No. 9412 7766 5432 do hereby declare that I have changed my name from Nisha Verma (Old Name) to Nisha Bhandari (New Name). All concerned please note.

NISHA BHANDARI

d/o Sh. Upender Lal,

Village Baragaon,

c/o Kulwinder Singh,

Village Ganganagar (Chunjar),

Post Office Sheel, Tehsil Rohru,

District Shimla, Himachal Pradesh-171 207.

CHANGE OF NAME

I, Durgesh Kashyap s/o Sh. Omkar, r/o Dhami Khel Chauraha (H.P.)-171 103 declare that I have changed my daughter's name from Kiran Kashyap (Old Name) to Kiran (New Name). All concerned please may note.

DURGESH KASHYAP

s/o Sh. Omkar,

r/o Dhami Khel Chauraha (H.P.)-171 103.

CHANGE OF NAME

I, Pooja Verma w/o Sh. Dal Bahadur, r/o Vill. Kyari (331), P.O. Materani, Teh. Arki, Distt. Solan (H.P.) declare that I have changed my minor son's name from Aditya Verma to Aditya. Please note all concerned for further.

POOJA VERMA

w/o Sh. Dal Bahadur,

r/o Vill. Kyari (331), P.O. Materani,

Teh. Arki, Distt. Solan (H.P.).

CHANGE OF NAME

I, Rattan Chand s/o Sh. Devi Dass, r/o Vill. Gumaharda (873), P.O. Kabakalan, Teh. & Distt. Solan (H.P.) declare that I have changed my name from Rattan Chand to Rattan Lal. Please note all concerned for further.

RATTAN CHAND
s/o Sh. Devi Dass,
r/o Vill. Gumaharda (873), P.O. Kabakalan,
Teh. & Distt. Solan (H.P.).

CHANGE OF NAME

I, Shitla Devi w/o Sh. Goverdhan Thapa, r/o Vill. Koti (128), P.O. Jubli, Teh. Kasauli, Distt. Solan (H.P.) declare that I have changed my name from Shitla Devi to Sitli Devi. Please note all concerned for further.

SHITLA DEVI
w/o Sh. Goverdhan Thapa,
r/o Vill. Koti (128), P.O. Jubli,
Teh. Kasauli, Distt. Solan (H.P.).

CHANGE OF NAME

I, Amar Chand s/o Sh. Jagar Nath, r/o Vill. Markand, P.O. Makri, Teh. Sadar, Distt. Bilaspur (H.P.) declare that I have changed my minor son's name from Tanmay to Tanmay Thakur. Please note all concerned for further.

AMAR CHAND
s/o Sh. Jagar Nath,
r/o Vill. Markand, P.O. Makri,
Teh. Sadar, Distt. Bilaspur (H.P.).

CHANGE OF NAME

I, Promila Kumari w/o Shri Naresh Kumar, r/o Vill. Jarwa Juneli (170), District Sirmaur (H.P.) declare that I have changed my minor son's name from Anshu to Saksham. Please note all concerned for further.

PROMILA KUMARI
w/o Shri Naresh Kumar,
r/o Vill. Jarwa Juneli (170),
District Sirmaur (H.P.).

CHANGE OF NAME

I, Neelu Kumari w/o Shri Rajesh Kumar, r/o Up-Muhal Chini, V.P.O. Kalpa, Tehsil Kalpa (20/1), District Kinnaur (H.P.) declare that I have changed my name from Neelu Kumari to Neela Devi. Please note all concerned for further.

NEELU KUMARI
w/o Shri Rajesh Kumar,
r/o Up-Muhal Chini, V.P.O. Kalpa,
Tehsil Kalpa (20/1), District Kinnaur (H.P.).

CHANGE OF NAME

I, Nirmal Kumar s/o Shri Inder Lal, r/o House No. 303, Sector 80, Sohana, SAS Nagar, Mohali, Punjab hereby declare that I am the adoptive father of the minor girl Yamini, whose biological father is Shri Lakhan Pal, r/o Vill. Dak Bangla, P.O. Kasauli, Distt Solan (H.P.). I have changed my minor adopted daughter's name from Yamini to Saanvi Thakur. Please note all concerned for further.

NIRMAL KUMAR
s/o Shri Inder Lal,
r/o House No. 303, Sector 80,
Sohana, SAS Nagar, Mohali, Punjab.

CHANGE OF NAME

I, Sumitra Devi (New Name) w/o Sh. Tota Ram, r/o Charna (197), Bhatgarh, Sirmaur, Renuka (t) (H.P.)-173 022 declare that I have changed my name from Suma Devi (Old Name) to Sumitra Devi (New Name). All concerned please may note

SUMITRA DEVI
w/o Sh. Tota Ram,
r/o Charna (197), Bhatgarh,
Sirmaur, Renuka (t) (H.P.)-173 022.

CHANGE OF NAME

I, Laxmi Singh aged about 61 years s/o Sh. Sita Ram, r/o Bangora Niwas, Lower Vikasnagar, Shimla Urban (T), Shimla (H.P.)-171 009 hereby declare that I have changed my name from Laxmi Singh (Old Name) to Lachhmi Singh (New Name). All concerned please may note.

LAXMI SINGH
s/o Sh. Sita Ram,
r/o Bangora Niwas, Lower Vikasnagar,
Shimla Urban (T), Shimla (H.P.)-171 009.

CORRECTION OF NAME

I, Sikander Lal s/o Sh. Gian Chand, r/o Mand Sanour, Manjwan (54), Distt. Kangra (H.P.)-176 403 declare that in my Aadhar Card bearing No. 4489 9128 8518 my name is wrongly entered as Sikander Sharma. Whereas my correct name is Sikander Lal. I shall be known as Sikander Lal for all purposes in future. All concerned please note.

SIKANDER LAL
s/o Sh. Gian Chand,
r/o Mand Sanour, Manjwan (54),
Distt. Kangra (H.P.)-176 403.

CHANGE OF NAME

I, Dharmu Ram s/o Late Sh. Ganpat Ram, r/o Village Ser, P.O. Mohin, Tehsil & District Hamirpur (H.P.) declare that I have changed my name from Dharam Ram to Dharmu Ram. I shall be known as Dharmu Ram for all purposes in future. All concerned please note.

DHARMU RAM
s/o Late Sh. Ganpat Ram,
r/o Village Ser, P.O. Mohin,
Tehsil & District Hamirpur (H.P.).

CHANGE OF NAME

I, Rattani Devi w/o Sh. Chaudhari Ram, r/o Village Badhera, P.O. Badhera, Tehsil Nadaun, Distt. Hamirpur (H.P.) declare that I have changed my name from Ratni Devi to Rattani Devi. I shall be known as Rattani Devi for all purposes in future. All concerned please note.

RATTANI DEVI
w/o Sh. Chaudhari Ram,
r/o Village Badhera, P.O. Badhera,
Tehsil Nadaun, Distt. Hamirpur (H.P.).

CHANGE OF NAME

I, Parveen Lata w/o No. 7110940P Naik Ashok Kumar, r/o Ward No. 09, Choubatta Mohalla, P.O. Sujanpur Tira, Tehsil Sujanpur Tira, District Hamirpur (H.P.) have changed my name from Parveen Lata to Parveen Lata Gupta, vide affidavit dated 22-10-2026 before Notary Public Hamirpur (H.P.).

PARVEEN LATA
w/o Ashok Kumar,
r/o Ward No. 09, Choubatta Mohalla, P.O. Sujanpur Tira,
Tehsil Sujanpur Tira, District Hamirpur (H.P.).

CORRECTION OF NAME

I, Durgi w/o Sh. Sukh Ram, r/o Village Rathoha, P.O. Tikkar, Tehsil Balh, Rathoa (212), Distt. Mandi (H.P.) declare that my correct name is Durgi and wrongly recorded in my Aadhar Card No. 9827 5752 4625 as Chhangi Devi. All concerned please note.

DURGI
w/o Sh. Sukh Ram,
r/o Village Rathoha, P.O. Tikkar,
Tehsil Balh, Rathoa (212), Distt. Mandi (H.P.).

CORRECTION OF NAME

I, Chaman Singh s/o Sh. Raghu, r/o Village Agharui, P.O. Sarahan, Tehsil Chamba, Distt. Chamba (H.P.)-176 314 declare that in my Aadhar Card bearing No. 9441 7984 3648 my name is wrongly entered as Chamno. Whereas, my correct name is Chaman Singh. I shall be known as Chaman Singh for all purposes in future. All concerned please note.

CHAMAN SINGH
s/o Sh. Raghu,
r/o Village Agharui, P.O. Sarahan,
Tehsil Chamba, Distt. Chamba (H.P.)-176 314.

CORRECTION OF NAME

I, Divansh aged 18 years, s/o Shri Rajeev, r/o Village and P.O. Darang, Tehsil Palampur, District Kangra (H.P.)-176 060, wish to state the following: My name is recorded as 'Divansh' in my Aadhar Card. I now wish to add the surname 'Togriya' to my name which will make my name 'Divansh Togriya'. Divansh and Divansh Togriya are the same person. Please take note of this.

DIVANSH
s/o Shri Rajeev,
r/o Village and P.O. Darang,
Tehsil Palampur, District Kangra (H.P.)-176 060.

CHANGE OF NAME

I, Ashok Kumar s/o Sh. Prakash Chand, Vill. Bhagtoth, P.O. Kuned Kunedh (153), Distt. Chamba (H.P.) declare that I have changed my minor daughter's name as Pariniti Thakur instead of Pranniti in her Aadhar Card No. 6797 4797 6461.

ASHOK KUMAR
s/o Sh. Prakash Chand,
Vill. Bhagtoth,
P.O. Kuned Kunedh (153),
Distt. Chamba (H.P.).

CORRECTION OF NAME

I, Savita Devi w/o Sh. Virender Singh Chauhan, r/o V.P.O. Poka, Teh. Kamrau, Distt. Sirmaur (H.P.) declare that my daughter's correct name is YUVIKA CHAUHAN but her name has been wrongly recorded as Savita Devi Yuvika in her Aadhar Card 4548 6085 9025. All concerned please note & correct her name as YUVIKA CHAUHAN.

SAVITA DEVI
w/o Sh. Virender Singh Chauhan,
r/o V.P.O. Poka, Teh. Kamrau, Distt. Sirmaur (H.P.).

CORRECTION OF NAME

I, Jhanjhu w/o Sh. Resham Singh, r/o Village Sarua, P.O. Leswin, Tehsil Churah, Distt. Chamba (H.P.) declare that in my Aadhar Card bearing No. 2123 9302 7922 my name is wrongly entered as Jhanjo. Whereas, my correct name is Jhanjhu. I shall be known as Jhanjhu for all purposes in future. All concerned please note.

JHANJHU
w/o Sh. Resham Singh,
r/o Village Sarua, P.O. Leswin,
Tehsil Churah, Distt. Chamba (H.P.).

CHANGE OF NAME

I, Madhu Bala w/o Sh. Sanjeev Kumar, r/o Village Makkar, P.O. Makkar, Tehsil Barsar, District Hamirpur (H.P.) declare that I have changed my minor daughter's name from Shivanshi to Shivanshi Dhiman. She shall be known as Shivanshi Dhiman for all purposes in future. All concerned please note.

MADHU BALA
w/o Sh. Sanjeev Kumar,
r/o Village Makkar, P.O. Makkar,
Tehsil Barsar, District Hamirpur (H.P.).

CORRECTION OF NAME

I, Murina w/o Sh. Naseeru, r/o Village Bohali, P.O. Kalhel, Tehsil Churah, Distt. Chamba (H.P.) declare that in my Aadhar Card bearing No. 5080 6954 3038, my name is wrongly entered as Murima. Whereas my correct name is Murina. I shall be known as Murina for all purposes in future. All concerned please note.

MURINA
w/o Sh. Naseeru,
r/o Village Bohali, P.O. Kalhel,
Tehsil Churah, Distt. Chamba (H.P.).

CHANGE OF NAME

I, Jamuma Devi w/o Sh. Jagan Nath Sharma, r/o Village Baroh, P.O. Mair, Tehsil Nadaun, Distt. Hamirpur (H.P.) declare that I have changed my name from Jamuma Devi Sharma to Jamuna Devi. I shall be known as Jamuna Devi for all purposes in future. All concerned please note.

JAMUMA DEVI
w/o Sh. Jagan Nath Sharma,
r/o Village Baroh, P.O. Mair,
Tehsil Nadaun, Distt. Hamirpur (H.P.).

CORRECTION OF NAME

I, Lajo w/o Sh. Deep Singh, r/o Village Kulthot, P.O. Thaneikothi, Tehsil Churah, Distt. Chamba (H.P.) declare that in my Aadhar Card bearing No. 3245 8115 8431, my name is wrongly entered as Tajo. Whereas my correct name is Lajo. I shall be known as Lajo for all purposes in future. All concerned please note.

LAJO
w/o Sh. Deep Singh,
r/o Village Kulthot, P.O. Thaneikothi,
Tehsil Churah, Distt. Chamba (H.P.).

CORRECTION OF NAME

I, SUDARSHNA DEVI (69) w/o Sh. Parkash Chand, r/o V.P.O. Arth Jhikli, Tehsil Palampur, District Kangra (H.P.)-176 059 declare that my name has been incorrectly recorded as "SUDARSHANA DEVI" in certain documents, whereas, my correct name is "SUDARSHNA DEVI". Both names refer to one and the same person *i.e.* myself. My correct name "SUDARSHNA DEVI" is also recorded in the family particulars issued by EME Records connection with my husband's service records. Henceforth, I shall be known and identified as "SUDARSHNA DEVI" and the same name shall be used in all relevant official records.

SUDARSHNA DEVI
w/o Sh. Parkash Chand,
r/o V.P.O. Arth Jhikli, Tehsil Palampur,
District Kangra (H.P.)-176 059.